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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

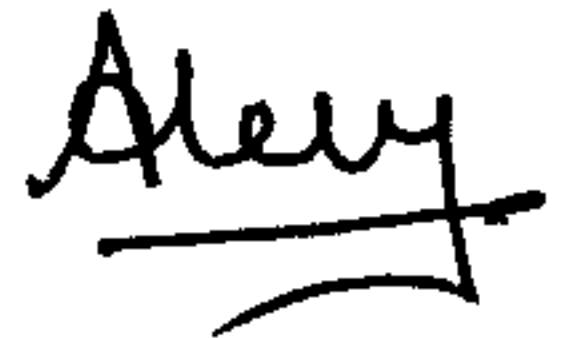
Co. Appeal No. 169/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2018**

Name of the Company: Amit Kumar Jain.
(Shankeshwar Alloys Pvt Ltd)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | ALAY VASAVADA | PCS | APPELLANT |  |
| 2. | | | | |

ORDER

PCS Mr. Alay Vasavada is present for the Appellant. None for the ROC.

The representation of the ROC is still awaited.

The Appellant is directed to issue a fresh reminder to the ROC, informing the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

List the matter on 03.08.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of July, 2018.